

Central Administrative Tribunal Principa Bench

O.A. No. 2145 of 2001

New Delhi, this the 2nd April, 2003

HON'BLE MR. JUSTICE V.S. AGGARWAL, CHAIRMAN HON'BLE MR. V.K. MAJOTRA, MEMBER (A)

Ex. Constable Ashok Kumar No.1812/A, Previously working in Delhi Police, S/o Shri Hari Chand, aged about 39 years, R/o WZ-221/S-14, Vishnu Garden, New Delhi- 110018.
Delhi-110 009

(By Advocate: Shri Sachin Chauhan)

... Applicant

Versus

- Union of India through Secretary, Ministry of Home Affairs North Block, New Delhi.
- Joint Commissioner of Police, Operations, Police Headquarters, I.P. Estate, MSO Building, New Delhi-110 002
- Deputy Commissioner of Police,
 I.G.I. Airport,
 New Delhi.

.Respondents.

(By Advocate: Shri Harvir Singh)

ORDER (Oral)

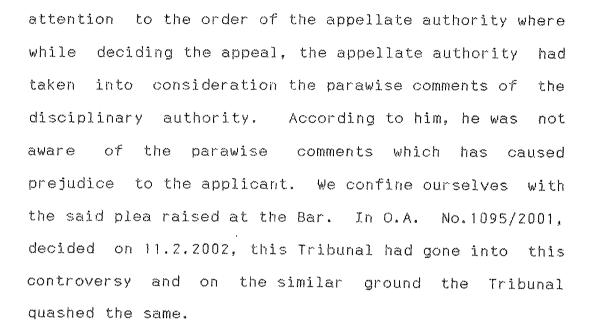
Justice V.S.Aggarwal

The applicant was a Constable in Delhi Police. As a result of departmental enquiry conducted against the applicant, a penalty of removal from service had been imposed by the disciplinary authority. The said order is dated 25.10.99. The applicant preferred an appeal and the Joint Commissioner had dismissed the same by order dated 21.12.99.

2. Learned counsel for the applicant has drawn our

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Resultantly, without going into any other question and without expressing our opinion on any other controversies raised before us, we quash the order passed by the appellate authority dated 21.12.99. The appellate authority would be at liberty to pass a fresh order in the light of what has been recorded above. O.A. is disposed of.

(V.K. Majotra) Member(A)

(V.S.Aggarwal)

Chairman

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